

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Original Application No. 1224 of 1999

Allahabad this the 15th day of November, 1999

Hon'ble Mr. L. Hmingliana, Admin. Member  
Hon'ble Mr. Rafiq Uddin, Judicial Member

Bhoopendra Kumar Goswami, son of Shri Mahesh Chandra Goswami, Address R.M.S. Office, Agra Fort, Agra-282004.

Applicant

By Advocate Shri M.K. Upadhyay

Versus

1. Union of India through the post Master General, Agra Region, Agra.
2. S.H.M.'X' Division, Jhansi.
3. Sub Record Officer, R.M.S.'X' Division, Agra.

Respondents

By Advocate Shri S.C. Tripathi

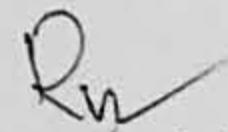
O R D E R ( Oral )

By Hon'ble Mr. L. Hmingliana, Member SA

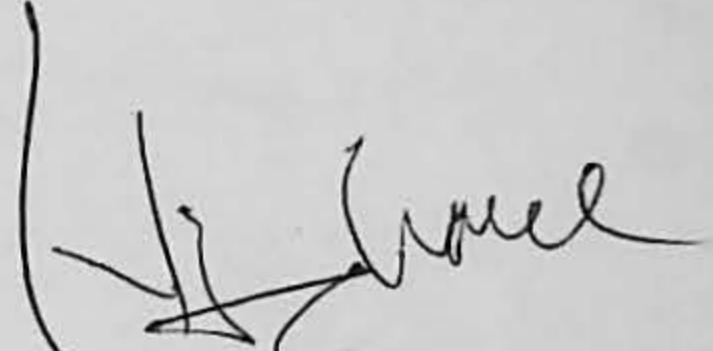
Hearu, Shri M.K. Upadhyay, learned counsel for the applicant and Shri S.C. Tripathi, learned counsel for the respondents. Learned counsel for the respondents wants time to file counter-affidavit.

:: 2 ::

2. However, we find that the letter of appointment of the applicant has not been filed and learned counsel for the applicant admits that the applicant is not more than an ad-hoc employee and he is not out of employment. We are unable to determine whether he was adhoc appointee or not. In case, he was an adhoc appointee, the ratio laid down by the Hon'ble Supreme Court in Pyara Singh's case that an adhoc employee cannot be replaced by another adhoc employee, would be applicable to him also. With this observation, the U.A. is disposed of at the stage of admission.

  
Member ( J )

/ M. M. /

  
Member ( A )